

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

244. CA/196/2021 CP/124(MB)2021

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON **07.09.2023**.

NAME OF THE PARTIES: Anupama Daga
VS

Vidarbha Ceramics Private Limited

SECTION : Sec. 59, Sec. 241(1), Sec. 244(1) of the Companies Act 2013

Presence: Mr. Gaurav Shrawat, Counsel for the Petitioner

Ms. Kusum Joshi, Counsel for the Respondent No. 1 to 3

ORDER

CA/196/2021

The counsel for the applicant submits that he does not wish to press the C.A and the same may be disposed of as such. The counsel for the respondent prays for an adjournment to address arguments in the main case.

The matter is adjourned to 07.11.2023.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/P/